

T/6

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

O.A. No. 164/2013

Jodhpur this the 1st day of May, 2013.

CORAM

Hon'ble Mr.Justice Kailash Chandra Joshi, Member (J)
Hon'ble Ms Meenakshi Hooja, Member (A)

Subhash Kumar Yadav S/o Shri Hanuman Prasad Yadav, Aged about 32 years, R/o village Junsiya, Post Itawa, Via Badhal, Tehsil Fulera, District Jaipur, Rajasthan.

The applicant is presently working as Technician, T.No. 11387, Lifting Shop/12 Workshop North-Western Railways, Jodhpur, Rajasthan.

.....Applicant

(Through Advocate Mr. Kuldeep Mathur)

Versus

1. Union of India through the General Manager, North-Western Railway, H.Q. at Jaipur.
2. The Chief Workshop Manager, Carriage Workshop, North-Western Railway, Jodhpur.
3. The Senior Personnel Officer, North-Western Railway, Jodhpur.

(Through Advocate Mr Salil Trivedi)

..... Respondents

ORDER (Oral)

Per Justice Kailash Chandra Joshi, Member (J)

In this OA the applicant has sought relief that the impugned order dated 13.04.2013 (A/1) may be declared illegal and the respondents may be directed to supply copies of the documents asked by the applicant in his letter dated 18.04.2013 and further

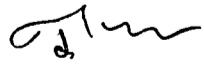
respondents may be restrained from deleting the name of the applicant from the panel prepared for the post of JE, Mechanical.

2. Counsel for the respondents contends that the applicant has been responded by way of Annex. A/1 and there is no reason to provide any document in response to Annex. A/6 because the new answer key was prepared by the respondents and the applicant can answer show cause notice Annex. A/5 without availability of any revised answer key.

3. Heard both the parties. In our considered view the applicant has right to have the copy of the revised answer key in the interest of justice so as to answer show cause notice Annex. A/5 in a proper way because in absence of any revised answer key, it would not be possible for the applicant to represent his case in a justified and effective manner.

4. Accordingly, the OA is allowed and respondents are directed to provide copy of the revised answer key to the applicant within a week from the date of receipt of this order. It is further ordered that selection list shall not be finalized till disposal of the show-cause notice by the respondent-department.


(Meenakshi Hooja)
Administrative Member


(Justice K.C. Joshi)
Judicial Member